

Ct. Cases 1588/2020
ASHOK KUMAR SIDHU Vs. NISHA PANJWANI
/2020 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Sh. Kushal Raj Gupta, Ld. Counsel for complainant.

ATR not received due to covid-19.

In the interest of justice, let previous order be complied afresh for 27.10.2020.



(Manu Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

Ct. Cases 1589/2020
KARAN SIDHU Vs. NISHA PANJWANI
/2020 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Sh. Kushal Raj Gupta, Ld. Counsel for complainant.

ATR not received due to Covid-19.

In the interest of justice, let previous order be complied afresh for 27.10.2020.



(Manu Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

Ct. Cases 2001/2020
ASHA SACHDEVA Vs. TDI
INFRASTRUCTURE LTD
/2020 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Nidhi Raj, Ld. Counsel for complainant.

ATR not received due to covid-19.

In the interest of justice, let previous order be complied afresh for 27.10.2020.


(Manu Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

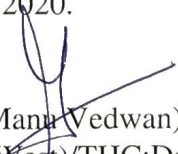
Cr. Case 3130/2020
STATE Vs. KUNAL
1305 /2019 (Punjabi Bagh)

01.10.2020

Present: Ld. APP for the State.
Accused is stated to be in JC.
Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Let copy of charge sheet be supplied to the accused through jail superintendent concerned.

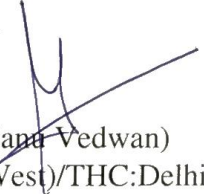
Be put up for further proceeding on 15.10.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

Cr. Case 5049/2020
STATE Vs. SAURAV KUMAR
669 /2020 (Punjabi Bagh)

01.10.2020

Present: Ld. APP for the State.
Accused is stated to be in JC.
Be put up for purpose fixed on 15.10.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

Ct. Cases 3208/2020
BISWASRI MUKHERJEE Vs. PUNJAB
AND SIND BANK
/2020 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Proxy counsel for Sh. Hema Ahluwalia, Id. Counsel for the complainant.

It is submitted by Id. Proxy counsel for the complainant that main counsel is not available and further submits that the cognizance of the complaint be taken. Id. Proxy counsel has been informed that already similar complaint on the basis of same facts which are pending against the proposed accused persons in the present court and he needs to explain the reason for filing of complaint on the same facts. Id. Counsel is directed to file the relevant judicial precedents to avoid any multiplicity of litigation as the similar complaint between the same parties are pending for recording of evidence on 28.11.2020.

Let the present complaint be also put up for the date fixed first for consideration then for further proceedings on the same date to avoid any multiplicity of litigation or confusion. Id. Counsel has also been pressed regarding the standard of proceeding as has been enumerated by the Hon'ble High Court and Id. District and Session Judge, Head Quarter regarding recording of evidence in the criminal court as neither this is an ex-parte matter nor the evidence in the same can be recorded on the affidavits.


(Manu Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

Cr. Case 96MP/2015
70147/2016
STATE Vs. BABBAN SINGH
243 /2015 (Maya Puri)

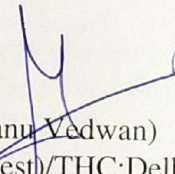
01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Id. Counsel for all accused.

In the interest of justice and at request, be put up for purpose fixed on 18.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

Cr. Case 5893/2019
STATE Vs. MANOJ KUMAR
76 /2019 (Hari Nagar)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Mukesh Kumar, ld. Counsel for accused no.1 and 2.

In the interest of justice and at request, be put up for purpose fixed on 14.01.2021.


(Manu Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

Cr. Case 7821/2019
STATE Vs. LALAN JHA
813 /2015 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Shahjahan Khan, Ld. Counsel for the accused.

In the interest of justice and at request, be put up for purpose fixed on 14.01.2021.

(Manu Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

Cr. Case 8572/2019
STATE Vs. JITENDER KUMAR
85 /2018 (Punjabi Bagh)

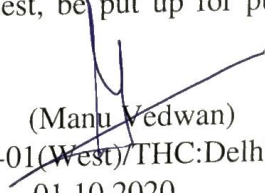
01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Accused in person.

In the interest of justice and at request, be put up for purpose fixed on 14.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

Cr. Case 8574/2019
STATE Vs. VINOD
713 /2017 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 14.01.2021.

(Manu Yedwan)

MM-01(West)/THC:Delhi

01.10.2020

Cr. Case 3PB/2011
70742/2016
STATE Vs. CHAND RAM
759 /2006 (Punjabi Bagh)

01.10.2020

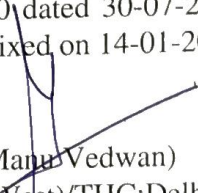
The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Accused in person.

No PW present.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 14-01-2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

Cr. Case 15/PB/2011
73209/2016
STATE Vs. UNTRACE REPORT
792 /2006 (Punjabi Bagh)

01.10.2020

Present: Ld. APP for the State.
None for complainant.

In view of overall circumstances and in the interest of justice, be
put for purpose fixed on 24.11.2020.

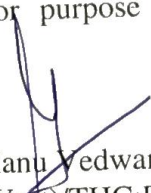

(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

Ct. Cases 7624/2019
PADMAWATI Vs. ASHOK KUMAR SONI
/2019 (Punjabi Bagh)

01.10.2020

Present: None for complainant.

11.11.2021. In the interest of justice, be put up for purpose fixed on

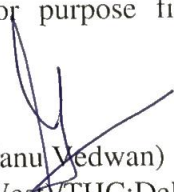

(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

Ct. Cases 878/2018
RAJVINDER KAUR Vs. INDERJIT SINGH
/0 (Punjabi Bagh)

01.10.2020

Present: None for complainant.

In the interest of justice, be put up for purpose fixed on
14.01.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

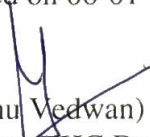
Ct. Cases 7104/2019
ASHISH AGGARWAL Vs. RAJESH GUPTA
/2019 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Complainant in person with Id. Counsel Sh Abhishek Chaudhary.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 06-01-2021.


(Manu Vedwan)
MM-01(West/THC:Delhi)
01.10.2020

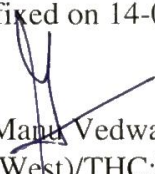
Cr. Case 6131/2019
STATE Vs. BUDH RAM
229 /2019 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 14-01-2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

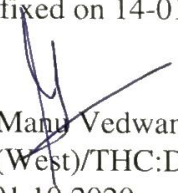
Cr. Case 6116/2019
STATE Vs. SADDAM
326 /2019 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Sh. Jitender Kumar, Ld. LAC for accused.
No PW present.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 14-01-2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

Cr. Case 3610/2019
STATE Vs. YUNUS KHAN @ GUDDU
35 /2019 (Punjabi Bagh)

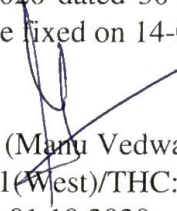
01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 14-01-2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

Cr. Case 6287/2018
STATE Vs. DEEPAK @ KABADI
625 /2017 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 14-01-2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

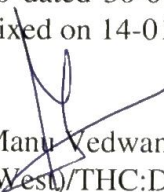
Cr. Case 2865/2018
STATE Vs. MANOJ @ BUNTY
179 /2018 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 14-01-2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

Cr. Case 6631/2017
STATE Vs. PARVINDER SINGH
190 /2017 (Punjabi Bagh)

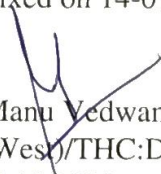
01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 14-01-2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

Cr. Case 2205/2017
STATE Vs. BALRAM @ BITTOO
618 /2016 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 14-01-2021.


(Manu Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

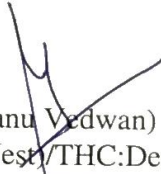
Cr. Case 76708/2016
STATE Vs. JOGINDER@ NAVEEN
99 /2016 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 14-01-2021.


(Manu Vedwan)
MM-01(West/THC:Delhi)
01.10.2020

Cr. Case 108PB/2015
67187/2016
STATE Vs. HARI CHAND
2 /2015 (Moti Nagar)

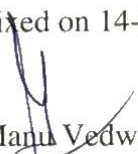
01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 14-01-2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

STATE OF MICHIGAN
COURT OF APPEALS
STATE OF MICHIGAN
1997-2014 MCL 812.11

1997-2014

The present case was earlier adjourned on-block on 21/05/2020 for 01/10/2020 as per the directions of Hon'ble High Court.

Deposited in the State of Michigan

State of Michigan

As per the directions of Hon'ble High Court dated 20/05/2020, the Hon'ble High Court has directed to put up a copy of the present case.

At the Court of Appeals
STATE OF MICHIGAN
1997-2014 MCL 812.11

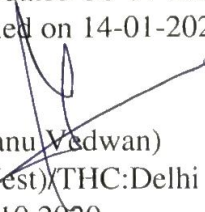
Cr. Case 882PB/2015
72884/2016
STATE Vs. KULDEEP SINGH
635 /2014 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 14-01-2021.


(Manu Yadwan)
MM-01(West)/THC:Delhi
01.10.2020

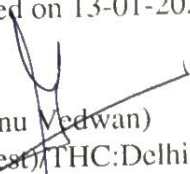
Cr. Case 489PB/2014
60199/2016
STATE Vs. NARENDER KUMAR
275 /2014 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Sh. Gaurav, Ld. Counsel for the accused.
No PW present.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 13-01-2021.


(Manu Medwan)
MM-01(West)/THC:Delhi
01.10.2020

FIR No.557/19
u/s 279/304A IPC
PS Punjabi Bagh

01.10.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

IO in person.

Accused is stated to be on police bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence.

Let accused be summoned for 14.01.2021.



(Manu Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

FIR No.694/19
u/s 279/338 IPC
PS Punjabi Bagh

01.10.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

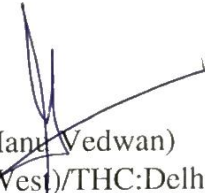
IO in person.

Accused is stated to be on police bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned for 14.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

FIR No.691/19
u/s 279/338 IPC
PS Punjabi Bagh

01.10.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

IO in person.

Accused is stated to be on police bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned for 14.01.2021.


(Manu Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

FIR No.77/2020
u/s 325/34 IPC
PS Punjabi Bagh

01.10.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

IO in person.

All accused persons are stated to be on police bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused persons be summoned for 14.01.2021.


(Mani Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

e-FIR No.021572/2020
u/s 379/411/34 IPC
PS Punjabi Bagh
S/v Mohd. Faisal

01.10.2020

Present: Ld. APP for the State.
Sh. Rajendra Singh, Ld. Counsel for the accused / applicant
Mohd. Faisal.

An application for grant of bail is moved on behalf of accused / applicant Mohd. Faisal.

It is submitted by ld. Counsel for the accused / applicant that accused is innocent and has been falsely implicated in the present case. It is also submitted that nothing incriminating has been recovered from the accused. It is also stated that accused in JC since 16-09-2020. It is also submitted that accused is ready to abide by the terms of bail.

Ld. APP for the State has opposed the bail application submitting that accused is a habitual offender and is in the habit of stealing the luxury cars. It is also submitted the recovery was effected from the accused itself and he may commit the same offence if released on bail.

Heard and perused the reply of IO.

Considering the aforesaid present facts and circumstances of the case and gravity of the offences and the fact that matter is at a nascent stage, no ground is made out to release the accused / applicant Mohd. Faisal on bail at this stage. Hence, bail application is dismissed.

Copy of order be given dasti to ld. Counsel through whatsapp.


(Manu Vedwan)

MM-01/West/THC/Delhi: 01.10.2020

e-FIR No.01019/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Raj Kumar

01.10.2020

Present: Ld. APP for the State.
Sh. Kuldeep Singh, Ld. Counsel for the accused / applicant Raj
Kumar.

An application for grant of bail is moved on behalf of accused / applicant Raj Kumar.

It is submitted by Id. Counsel for the accused / applicant that accused is innocent and has been falsely implicated in the present case. It is also submitted that nothing has been recovered from the accused. It is also stated that accused in JC since 16-09-2020. It is also submitted that accused is ready to abide by the terms of bail.

Ld. APP for the State has opposed the bail application submitting that accused had used his auto in the commission of offence and may tamper with the evidence if released on bail. It is further submitted that recovery is yet to be effected and his bail may not be allowed.

Heard and perused the reply of IO.

Considering the aforesaid present facts and circumstances of the case and gravity of the offences and the fact that matter is at a nascent stage, no ground is made out to release the accused / applicant Raj Kumar on bail at this stage. Hence, bail application is dismissed.

Copy of order be given dasti to Id. Counsel through whatsapp.

(Manu Vedwan)

MM-01/West/THC/Delhi: 01.10.2020

FIR No.562/2020, u/s 411 IPC
PS Punjabi Bagh
State Vs. Rahul

01.10.2020

Present: Ld. APP for the State.
Sh. Rahul Verma, Ld. Remand Advocate for the accused Ram
Rahul.

Vide this order I will dispose off the bail application moved on behalf of accused Rahul. It is submitted by Ld. Counsel that accused has been falsely implicated in the present case. It is submitted that the accused is in JC since 29.06.2020 and charge sheet has already been filed in the present case. It is also submitted that accused is no more required any custodial interrogation. It is submitted that accused belongs to a good family and has no previous involvement and ready to abide by the terms of the bail.

Ld. APP for the state has opposed he bail application submitting that accused may tamper with the evidence if released on bail.

Heard. Perused. Considering the submissions made and the fact that accused / applicant has no previous involvement and charge sheet is filed, accused / applicant is no more required for any custodial interrogation, accordingly, accused Rahul is granted to bail on furnishing personal bond in sum of Rs.10,000/- with one surety of like amount subject to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Accused be released from JC if not required in any other case. Copy of this order be sent to Jail Superintendent concerned. Copy of this order be sent to ld. Counsel through whatsapp.

(MANUVEDWAN)

MM-01(West)/THC:Delhi:01.10.2020

FIR No.476/18, u/s 324 IPC
PS Punjabi Bagh
State Vs. Ram Keshi @ Keshav

01.10.2020

Present: Ld. APP for the State.

Sh. Rahul Verma, Ld. Remand Advocate for the accused Ram Keshi @ Keshav.

Vide this order I will dispose off the bail application moved on behalf of accused Ram Keshi @ Keshav. It is submitted by Ld. Counsel that accused has been falsely implicated in the present case. It is submitted that the accused is in JC since 30.08.2020. It is also submitted that accused is no more required any custodial interrogation. It is submitted that accused belongs to a good family and has no previous involvement and ready to abide by the terms of the bail.

Ld. APP for the state has opposed he bail application submitting that accused may tamper with the evidence if released on bail.

Heard. Perused. Considering the submissions made and the fact that accused / applicant has no previous involvement, accused / applicant is no more required for any custodial interrogation, accordingly, accused Ram Keshi @ Keshav is granted to bail on furnishing personal bond in sum of Rs.10,000/- with one surety of like amount subject to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Accused be released from JC if not required in any other case. Copy of this order be sent to Jail Superintendent concerned. Copy of this order be sent to ld. Counsel through whatsapp.

(MANUVEDWAN)

MM-01(West)/THC:Delhi:01.10.2020

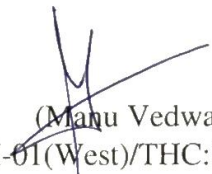
Ct. Cases 354/1/2011
6073/2016
SHER SINGH Vs. JAGE RAM
/0 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Sh. Gaurav, Ld. Counsel for the complainant.
None for accused persons.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 14.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

Ct. Cases 5312/2017
SHWETA KOCHHAR Vs. VIMAL KOCHHAR
/0 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 14.01.2021.


(Manu Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

Cr. Case 5179/2019
STATE Vs. KRISHAN KUMAR
705 /2018 (Punjabi Bagh)

01.10.2020

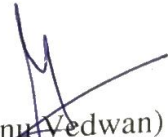
The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

In the interest of justice, be put up for purpose fixed on

14.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

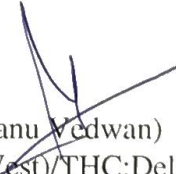
Cr. Case 5180/2019
STATE Vs. GAGAN DEEP
167 /2019 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Accused absent.

In the interest of justice, let previous order be complied afresh for 14.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

Cr. Case 7866/2019
STATE Vs. UMESH
00007 /2019 (Punjabi Bagh)

01.10.2020

The present case was earlier adjourned en-block on 21.05.2020 for 01.10.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused person.

In the interest of justice, be put up for purpose fixed on
14.01.2021.


(Manu Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

e-FIR No.597/2020
u/s 379/411 IPC
PS Punjabi Bagh

01.10.2020

An application for bail to the accused Karan Kumar u/s 437 Cr.P.C. is moved.

Present: Ld. APP for the State.

Ld. Counsel for the accused.

Counsel for accused submits that he wishes to withdraw his application. His statement recorded on the application itself. In these circumstances, the present application is dismissed as withdrawn.


(Manu Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

e-FIR No.709/2020
u/s 379/411 IPC
PS Punjabi Bagh

01.10.2020

An application for bail to the accused Karan Kumar u/s 437 Cr.P.C. is moved.

Present: Ld. APP for the State.
Ld. Counsel for the accused.

Counsel for accused submits that he wishes to withdraw his application. His statement recorded on the application itself. In these circumstances, the present application is dismissed as withdrawn.


(Manu Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

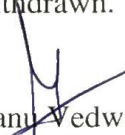
e-FIR No.00582/2020
u/s 379/411 IPC
PS Punjabi Bagh

01.10.2020

An application for bail to the accused Karan Kumar u/s 437 Cr.P.C. is moved.

Present: Ld. APP for the State.
Ld. Counsel for the accused.

Counsel for accused submits that he wishes to withdraw his application. His statement recorded on the application itself. In these circumstances, the present application is dismissed as withdrawn.


(Manu Vedwan)
MM-01(West)/THC:Delhi
01.10.2020

e-FIR No.00310/2020
u/s 379/411 IPC
PS Punjabi Bagh

01.10.2020

An application for bail to the accused Karan Kumar u/s 437 Cr.P.C. is moved.

Present: Ld. APP for the State.
Ld. Counsel for the accused.

Counsel for accused submits that he wishes to withdraw his application. His statement recorded on the application itself. In these circumstances, the present application is dismissed as withdrawn.


(Manu Vedwan)

MM-01(West)/THC:Delhi

01.10.2020

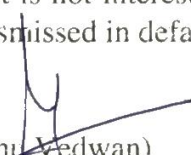
FIR No.0532/19
u/ 279/337 IPC
PS Punjabi Bagh

01.10.2020

An application for release of vehicle no.GJ16 BB 7447 is moved on behalf of applicant Sheela Chawla.

Present: Ld. APP for the State.
None for applicant.

Perusal of record shows that none for applicant has been appearing for the last many dates. It seems that applicant is not interested in disposing of her application. Accordingly, the same is dismissed in default.


(Mani Vedwan)
MM-01(West)/THC:Delhi
01.10.2020